

Filing no. Cr.M.P./8061/2020

Kiran Kumar

Versus

The State of Jharkhand & Anr.

Advocate for Petitioner

Mr. D. Sinha

- | | | |
|---|------|--|
| 1. S.J. / D.B. | S.J. | |
| 2. In time | √ | |
| Limitation expired on | | |
| 3. Court Fee | Paid | |
| 4. Authentication fee due on the copy | | |
| Trial Court Judgement Rs. | X | |
| Appellate Court Judgement Rs. | X | |
| 5. (a) Copy of trial court judgement | X | |
| (b) Copy of appellate court judgement | X | |
| (c) Second Copy of Petition | X | |
| (d) Receipt showing service on A.G. | √ | |
| (e) Vak properly stamped | } | |
| Executed and accepted | | |
| 6. (a) Cause title | √ | |
| (b) Provision of law | √ | |
| 7. Intimation regarding surrender of
Petitioner(s) | X | |
| 8. Particulars as required by Rule 140 (I)
Chapter XV Part (A) page no. 37 of the

J.H.C. Rules 2001 | | With
Cr. MP 2084/2017
Hon'ble Mr. Justice
Amitav K. Gupta

Stated |

Other defects

- (i) P.O. for petitioner is not appearing in page 2.